(c) and (d) Public consultation is an integral component of the environment clearance process under the EIA Notification, 2006. Public hearing process requires the draft Environment Impact Assessment report to be placed before the public.

Filling up of backlog vacancies

642. SHRI AMBETH RAJAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether provision inserted *vide* the 81 Amendment to the Constitution is being followed in the Ministry for all groups *i.e.*, Group A to Group D;

- (b) whether backlog vacancies are notified and filled up every year;
- (c) the reasons, if any, for not following the procedure; and
- (d) the details of backlog vacancies filled during the past three years?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, Sir.

(b) Backlog of vacancies are notified and filled up as per Government instruction issued from time to time.

(c) Does not arise.

(d) Detail of backlog vacancies in the Ministry including attached, subordinate offices and autonomous organisation filled during the past three years (2009-10 to 2011-12) is as under:

DIRECT RECRUITMENT:

Classification	Scheduled Caste	Scheduled Tribes	Other Backward classes
of Posts	No. of backlog	No. of backlog	No. of backlog
	vacancies filled	vacancies filled	vacancies filled
Group 'A'	1	1	3
Group 'B'	-	-	1
Group 'C'	8	7	4
Group 'D'	1	-	-
TOTAL:	10	8	8

Findings of the Committee on Jindal Ecoplis Project

643. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has set up a special Committee recently on Jindal Ecoplis Project operating from the banks of Yamuna in Okhla, South Delhi;

- (b) if so, the finding of Committee thereon;
- (c) whether Government has received several complaints of smoke from

Ecopiis Project thus choking several South Delhi Colonies; and

(d) if so, the action taken against the management of the project, so far?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) Based on the complaints received against the incineration of municipal waste and its likely harmful effects on the air quality and health of people in the Sukhdev Vihar/Okhla area due to the emissions from Waste-to-Energy plant at Okhla, an Expert Committee representing members form IITs, German Technical Consultants (GTZ) Delhi Pollution Control Committee, Department of Environment, Government of NCT of Delhi, NGOs and Public representatives was constituted to look into the technical aspects of the project. The representatives from NDMC, MCD, Ministry of New and Renewable Energy, Government of India and Delhi Jal Board were also invited during deliberations of the Committee meetings. The committee completed deliberations on various aspects and recommended that in view of the Waste to Energy plant being located in an urban agglomeration adjacent to populated areas, the operation of the plant must ensure compliance to the emission standards prescribed in the MSW Rules, 2000 and as assured by the proponent.

Schemes for controlling pollution

†644. SHR1 RAGHUNANDAN SHARMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the names of schemes being run by Government to stop and control widespread pollution in the States and the details thereof;

(b) whether the State Governments have put forward projects under the above mentioned schemes before Government; and

(c) if so, the names of schemes under consideration and by when they will be redressed, and the State-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Central Government is implementing the following Centrally Sponsored/Central Sector Schemes to control pollution:

Sl.No.	Main Scheme	Sub Scheme		
1.	Pollution	(i) Development and Promotion of Clean Technology		
	Abatement	and waste Minimization Strategies		
		(ii) Assistance for Abatement of Pollution Environment P&L		
		(iii) Common Effluent Treatment Plant (CETP)(iv) Hazardous Substance Management		

† Original notice of the question was received in Hindi